BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

TRANSFERRED PETITION No. 120/2017 IN COMPANY PETITION No.276/2016

DATED THURSDAY, THE 1st DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956 UNDER SECTIONS 433(e) AND 433 (f) OF COMPANIES ACT, 1956 AND IN THE MATTER OF HARIKRISHNAN & ANOTHER

AND

ETERNITY DEVELOPERS PVT. LTD.

- Mr. Hari Kishan, Aged about 42 years, S/o Mr. K. Jayaram Shetty,
- Mrs. Vridhima Shetty, Aged 33 years, W/o Mr. Hari Kishan, Both R/at Devi Darshan, Kadri Temple Road, Mangalore – 2.

Petitioners

Vs.

M/s. Eternity Developers Pvt. Ltd., No.11 Hayens Road, Bangalore – 560 025.

Respondent

ORDER

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No representation for the petitioners. None appeared for petitioners. Notices issued to the petitioners served. Information is obtained from India Post website. It is clear that the petitioners are not interested to proceed with the matter. After this matter is received from the Hon'ble High Court, notice was issued to the petitioners, but none of them appeared. The Tribunal issued notice to the petitioners and they are served and it is listed today for their

appearance. Yet, they did not appear. It appears the petitioners are not interested to proceed with the matter.

Hence, petition is dismissed for non-prosecution.

(RATAKONDA MURALI)

(ASHOK KUMAR MISHRA) MEMBER (TECHNICAL)

psp.